ITEM NO.1

COURT NO.5

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Civil) No.478/2022

GAURAV GARG

Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s) (FOR ADMISSION and IA No.90165/2022-STAY APPLICATION)

WITH

W.P.(C) No. 485/2022 (X)

(FOR ADMISSION and IA No.91204/2022-STAY APPLICATION)

W.P.(C) No. 486/2022 (X)

(FOR ADMISSION and IA No.91275/2022-STAY APPLICATION)

Date : 08-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI HON'BLE MR. JUSTICE KRISHNA MURARI (Vacation Bench)

For Petitioner(s)	Mr. Abhinav Agrawal, AOR Mr. Rajiv K.Virmani,Adv. Mr. Gaurav Jain,Adv. Mr. Atul Malhotra,Adv. Mr. Prafful Parashar,Adv.
	Mr. P.S.Patwalia,Sr.Adv. Mr. Anuj Tiwari,Adv. Mr. Abhirup Das Gupta,Adv. Mr. Aditya Manubarwala,Adv. Mr. Rakesh Wadhwa,Adv. Ms. Akriti Arora,Adv. Mr. Isshan Duggal,Adv. Mr. Girijapati Kaushal,Adv. Ms. Tuhina Mishra,Adv. Mr. Nikhil Anand,Adv. Ms. Bhawna Sharma,Adv.

Mr. Bharat Thakorlal Manubarwala, AOR Mr. Akshat Khetan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

It is submitted that the issues involved in these writ petitions are similar and akin to those involved in other petitions pending in this Court questioning the validity of Sections 95(1), 96(1), 97 (5), 99 (1), 99(2), 99(4), 99 (5), 99 (6) and 100 of the Insolvency and Bankruptcy Code, 2016, wherein notices have been issued with interim orders.

Issue notice returnable in six weeks.

Tag with W.P(C)No.307 of 2022.

In the meanwhile, petitioner(s) shall not transfer, alienate, encumber or dispose of any of their assets or legal rights or beneficial interest therein; and the Resolution Professional shall not proceed with filing of the report.

(NEETA SAPRA) COURT MASTER (SH) (RANJANA SHAILEY) BRANCH OFFICER